

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

M.A. NO. 102 OF 2025

IN

O.A. NO. 142 OF 2024

IN THE MATTER OF:

Surender

...Applicant

-Versus-

State Of Uttar Pradesh & Ors.

...Respondent (s)

AND IN THE MATTER OF:

M/s Al- Nasir Exports Pvt. Ltd.

Through its Manager Iqbal Ahmad

Situated at Khasra No. 2721, Bhoorgarhi

Dasna, Ghaziabad, Uttar Pradesh

...Applicant

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NDoH: 12.01.2026

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Date: 10.01.2026

Place: New Delhi

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CHRONOLOGY OF EVENTS ON BEHALF OF THE APPLICANT

“M/S AL- NASIR EXPORTS PVT. LTD.”

- I. That this Hon'ble Tribunal vide Order dated 16.10.2025 reserved the Judgment in the present Miscellaneous Application and the parties were directed to file the Office Memorandum dated 26.11.2014 and No Objection Certificate/ license granted in favor of the M/s Al-Nasir Export Pvt. Ltd. Further vide Order dated 18.12.2025, the Registry was directed to relist the matter on 19.12.2025 for filing the copies of the Office Memorandum dated 26.11.2014 and No Objection Certificate/ License granted in favor of the M/s Al-Nasir Export Pvt. Ltd. Thereafter, the Additional Reply dated 18.12.2025 was filed by the UPPCB to place on record the NOC dated 15.06.2010 in compliance of Order dated 16.10.2025.

- II. That vide Order dated 19.12.2025, the Hon'ble Tribunal recorded that due to supersession of the Government Order dated 26.11.2014, the said GO is not relevant for adjudication of the matter in dispute.
- III. Further, in order to assist this Hon'ble Tribunal in the effective adjudication of the present matter, the Applicant in the present MA craves liberty of this Hon'ble Tribunal to present the chronology of events related to the instant case.

DATE	PARTICULARS	PAGE NO.
25.07.2007	NOC was issued to the Applicant "M/s Al-Nasir Export Pvt. Ltd." for setting up of meat processing plant at Khasra No. 2761, Bhooragarhi, Dasna, Ghaziabad.	Para 4.1, Pg No. 455 of the MA r/w Para 5, Pg No. 534 r/w A-1, Pg No. 541-545(relevant Pg No. 545) of the UPPCB response dated 29.08.2025.
11.08.2008	Consent to Establish was issued by UPPCB for setting up of meat processing plant.	Para 5, Pg No. 534 r/w A-1, Pg No. 541-545(relevant Pg No. 541-544) of the

		UPPCB response dated 29.08.2025.
15.06.2010	Requisite Consent and No Objection Certificate obtained from District Level Committee headed by the District Magistrate (DM) for upgrading the unit into a fully integrated meat processing plant with modern slaughterhouse with a permission of slaughtering up to 400 buffalo and 100 goat/sheep.	Para 4.2, Pg No. 455 of the MA r/w Annexure R-1 at Pg No. 755 of the Additional Response of UPPCB dated 18.12.2025.
11.09.2012	Office Memorandum to constitute the State Level Committee in the State of Uttar Pradesh for implementation of issues relating to operation of slaughterhouses in furtherance of directions issued in Writ Petition (Civil) No. 309 of 2003 in the case titled, " <i>Laxmi Narayan Modi vs. UOI</i> ". The said OM was later on modified by OM dated 16.09.2014.	Para 4.5, Pg No. 457 of the MA. Also submitted in Point No. 2 at Pg No. 682 of the Submissions on behalf of the M/s Al-Nasir Exports

		Pvt. Ltd dated 22.09.2025.
27.11.2013	Consent to Establish issued by UPPCB for establishment of modern slaughterhouse with capacity of slaughtering of 200 buffaloes and 100 sheep/goat.	Para 6, Pg No. 534 r/w A-2, Pg No. 546-548(relevant Pg No. 546) of the UPPCB response dated 29.08.2025.
20.12.2016	Office Memorandum issued after considering the application of the Applicant in 8 th Meeting of the State Level Committee held on 14.12.2016, wherein it was decided that since the unit in question is in operation from 21.11.2013 after getting permission from UPPCB and APEDA, thus the unit M/s Al-Nasir Export Pvt. Ltd. do not require any permissions. The unit was allowed to operate the slaughterhouse as per the rules by obtaining consent from the Pollution Control Board.	Para 4.6, Pg No. 457-458 of the MA. Also submitted in Point No. 3 at Pg No. 682-683 of the Submissions on behalf of the M/s Al-Nasir Exports Pvt. Ltd dated 22.09.2025.

17.02.2017	Order of the Hon'ble Supreme Court in the Writ Petition Civil No. 330 of 2001 in the case titled, " <i>Common Cause vs. Union of India</i> " wherein all the states and union territories were directed to comply with the compendium and slaughterhouses are required to follow 24 points in compendium.	Para 2, Pg No. 616 r/w Annexure A/2 at Pg No. 656-658 of the Additional Documents dated 22.09.2025 on behalf of the Applicant.
07.07.2017	Government Order to replace GO dated 26.11.2014, in furtherance of the Order dated 17.02.2017 passed by the Hon'ble Supreme Court in the Writ Petition Civil No. 330 of 2001 in the case titled, " <i>Common Cause vs. Union of India</i> ". The GO consist of the 24 points-compendium that all slaughter houses have to follow along with other provisions.	Para 10, Pg 536-537 r/w Annexure A/7 at Pg 571-575 of the Response dated 29.08.2025 on behalf of UPPCB.
2020	"Indian Meat Industry- Red Meat Manual" (3 rd edition) issued by APEDA under the Ministry of Commerce & Industry and the operations of the M/s Al-Nasir Exports Pvt. Ltd. are aligned with the standards for	Para 7, Pg 712 r/w Annexure A/2 at Pg No. 726-730 (relevant Pg

	management of slaughterhouses, as provided in the manual.	<i>No. 7301) of Documents dated 28.10.2025 on behalf of the Applicant, "M/s Al-Nasir Exports Pvt."</i> .
12.03.2020	Consent to Operate issued by UPPCB with capacity of slaughtering of 200 buffaloes/day and 100 sheep/goat/day, valid from 01.01.2020 to 31.12.2024.	Para 7, Pg No. 535 r/w A-3 at Pg No. 549-557 (<i>relevant Pg No. 550, 552</i>) of the UPPCB response dated 29.08.2025.
21.09.2020	Consolidated Consent to Establish obtained by the unit M/s Al-Nasir Export for the purpose of installing 6 TPH PNG and multi fuel boiler (standby) under the provisions of the Air Act, 1981 and the Water Act, 1974, valid for the period of 25.06.2020 to 24.06.2025.	Para 4.8, Pg No. 459 r/w Annexure A/2 at Pg No. 475-478 of the MA. Also at Para 8, Pg No.

		535 r/w A/4 at Pg No. 558- 561 of response dated 29.08.2025 of the UPPCB.
23.01.2024	Online Renewal/Modification Application for Registration of the plant applied to APEDA, wherein the lairage capacity for large animals is 320 at a time and for small animals it is 800 at a time.	Para 8, Pg 712 r/w Annexure A/3 at Pg 731- 744 (<i>relevant Pg 738</i>) of the Documents dated 28.10.2025 on behalf of the Applicant “M/s Al- Nasir Export Pvt. Ltd.”.
22.05.2024	Compendium report prepared for the M/s Al-Nasir Export Pvt. Ltd. in furtherance of the Order in Writ Petition Civil No. 330 of 2001 in the case titled, “ <i>Common Cause vs. Union of India</i> ”, wherein the Applicant	Para 3, Pg No. 616-617 r/w Annexure A/3 at Pg No. 659- 663 of the Additional

	was found to be in compliance with the 24 compendiums.	Documents dated 22.09.2025 on behalf of the Applicant.
24.07.2024	Memorandum of Understanding between M/s Al-Nasir Export Pvt. Ltd and the State of Uttar Pradesh in Invest UP 2024 wherein, M/s Al Nasir Exports Pvt. Ltd. has proposed an investment of Rs. 67 crores.	Para 4.9-4.10, Pg No. 459-460 r/w Annexure A/3 at Pg No. 479-480 of the MA.
16.08.2024	M/s Al-Nasir Export Pvt. Ltd applied for the Consolidated Consent to Operate and Authorization under Section 25/26 of the Water Act, 1974 and Section 21 of the Air Act, 1981 and Hazardous Waste Rules, 2016 for slaughtering 200 buffaloes/per shift and 100 sheep or goats/per shift which amounts to 600 buffaloes/per day and 300 sheep or goats/per day.	Para 5, Pg No. 710 r/w A/1 at Page No. 716-725 of the Documents dated 28.10.2025 on behalf of the Applicant, "M/s Al-Nasir Exports Pvt".
23.08.2024	Consolidated Consent to Operate and Authorization, granted to the unit M/s Al-	Para 4.11, Pg No. 460-461

	<p>Nasir Export Pvt. Ltd. for slaughtering and processing meat of 600 buffaloes/day and 300 goats/sheep per day, under the Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, valid from the period of 01.01.2025 to 31.12.2029.</p>	<p>r/w Annexure A/4(Colly) at Pg No. 481-493 of the MA Also submitted in Point No. 5 at Pg No. 684 of the Submissions dated 22.09.2025 on behalf of the M/s Al-Nasir Exports Pvt. Ltd.</p>
<p>27.08.2024</p>	<p>Standard Operating Procedure (SOP) issued by M/s Al-Nasir Export Pvt. Ltd. for plant, providing an outline of comprehensive system for maintaining hygiene and sanitation within the slaughter hall and its adjoining areas. Further, it provides details of the slaughtering operations conducted in three shifts.</p>	<p>Para 11, Pg 714 r/w Annexure A/5 at Pg 746-748 (<i>relevant Pg 748</i>) of the Documents dated 28.10.2025 on behalf of</p>

		the Applicant “M/s Al-Nasir Exports Pvt. Ltd.”.
02.09.2024	M/s Al-Nasir Exports Pvt. Ltd. obtained amended Consent to Operate with a permission to slaughter 200 buffaloes/shift and 100 goats/shift with the operation of the plant in three shifts, thus amounting to total of 600 buffaloes/day and 300 goats/sheep/day.	Pg 493 of MA. Also, at Point No. 6 at Pg No. 684-685 of the Submissions dated 22.09.2025 on behalf of the M/s Al-Nasir Exports Pvt. Ltd.
20.09.2024	Certificate granted by APEDA wherein the capacity for slaughtering of buffaloes was mentioned 600 per day (i.e. 200/shift) and for sheep it is 300/day (i.e. 100/shift).	Para 9, Pg 712-713 r/w Annexure A/4, Pg 745 of the Documents dated 28.10.2025

		on behalf of the Applicant.
28.10.2024	Uttar Pradesh Pollution Control Board (UPPCB) issued a Show Cause Notice to the unit M/s Al-Nasir Exports. Ltd under the Section 27 (2) of the Water (Control & Prevention of Pollution) Act, 1974.	Para 4.12, Pg No. 461-462 r/w Annexure A/5(Colly) at Pg No. 494-500 of the MA.
01.11.2024	Reply submitted on behalf of the M/s Al-Nasir Exports Ltd. to the Show Cause Notice dated 28.10.2024.	Para 4.14, Pg No. 463 r/w Annexure A/6(Colly) at Pg No. 501-512 of the MA.
14.11.2024	UPPCB revoked the Consent to Operate dated 23.08.2024 of the unit M/s Al-Nasir Exports Ltd. despite submitting all the relevant documents and facts.	Para 4.16, Pg No. 464 r/w Annexure A/7(Colly) at Pg No. 513-521 of the MA.
10.12.2024	Consolidated Consent to Operate and Authorization granted to the unit M/s Al-Nasir Exports Ltd. under Section 25 of	Para 4.19, Pg No. 465-466 r/w Annexure

	Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, valid from the period of 01.01.2025 to 31.12.2029. for the previously sanctioned capacity.	A/8 at Pg No. 522-528 of the MA.
13.02.2025	Judgment of the High Court of Judicature at Allahabad, in Writ Petition (Civil) No. 10671 of 2024 in the case titled, " <i>M/s Al-Haq Foods Pvt. Ltd. vs. State of UP & Ors.</i> " wherein it was held that the UPPCB has no authority to pass any order regarding any subject which is not concerned with the air and water pollution. Further, UPPCB cannot revoke CTO/CCA merely for the want of State Level Committee NOC when there is no environmental violation.	Para 1, Pg No. 615 r/w Annexure A/1(Colly) at Pg No. 619-655(relevant para 81-91, Pg No. 650-654) of the Additional Documents dated 22.09.2025 on behalf of the Applicant. Also submitted in Point No. 7 at Pg No. 685-686 of the

		Submissions dated 22.09.2025 on behalf of the M/s Al- Nasir Exports Pvt. Ltd.
20.05.2025	Order of the Hon'ble Supreme Court in the Special Leave Petition (SLP No. 12674/2025) in the case titled, " <i>State of U.P. & Ors. vs. M/s Al- Haq Foods Pvt. Ltd.</i> " wherein the order dated 13.02.2025 of the Hon'ble High Court in Writ Petition Civil No. 10671/2024 was upheld.	Para 1, Pg No. 615 r/w Annexure A/1(Colly) at Pg No. 619-655(<i>relevant Pg No. 655</i>) of the Additional Documents dated 22.09.2025 on behalf of the Applicant. Also submitted in Point No. 8 at Pg No. 686-687 of the

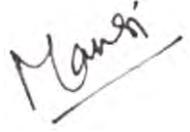
		Submissions dated 22.09.2025 on behalf of the M/s Al- Nasir Exports Pvt. Ltd.
04.08.2025	Order/Judgment of the Hon'ble Allahabad High Court, Lucknow Bench in Writ-A No. of 7724 of 2025 in the case titled, ' <i>Vivek Roy vs State of U.P. & Ors.</i> ' wherein the Hon'ble High Court quashed the suspension of the UPPCB official Mr. Vivek Roy with whom the collusion was alleged by the UPPCB in its response dated 29.08.2025, holding that on the date of suspension, no departmental enquiry was pending.	Para 4, Pg No. 598-599 r/w Annexure A1 at Pg No. 608-611 of the Rejoinder dated 30.08.2025 on behalf of the Applicant. Also submitted in Point No. 9 at Pg No. 686-687 of the Submissions dated 22.09.2025 on behalf of

		the M/s Al-Nasir Exports Pvt. Ltd.
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Date: 10.01.2026

Place: New Delhi

DRAWN AND FILED BY:



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M/s Al-Nasir Exports Pvt. Ltd.

Through Its Manager Applicant

AFFIDAVIT

I, Iqbal Ahmad, Manager in M/s AL-Nasir Exports Pvt. Ltd. situated at Khasra No. 2761, Bhoorgarhi, Dasna, Ghaziabad, U.P, presently at New Delhi do here by solemnly affirm and declare as under:

1. That I am fully conversant of the facts and circumstances of the matter and am competent to swear this affidavit.
2. The contents of the accompanying document are true and correct to the best of my knowledge and have been drafted by the counsel on my instructions and nothing material has been concealed therefrom.
3. That the Annexures in the accompanying document are true and correct to the best of my knowledge.

[Signature]
DEPONENT

VERIFICATION:

Verified at _____ on this.....day of....., 2026 that the contents of the above affidavit are true and correct to my knowledge and belief and nothing material has been concealed there from.



01/10/2026
Iqbal Ahmad
No.
Identified that
Identified by
Presented This Affidavit before me
The Contents of It were read over and
Explained to the deponent who allowed
and declared one
Om Prakash Singh
Notary Ghaziabad

DEPONENT
[Signature]



Advance Service of Chronology of events in MA No. 102/2025 in OA 142/2024

1 message

Shubham Upadhyay <advocateshubhamupadhyay@gmail.com>

Sat, Jan 10, 2026 at 1:34 PM

To: bhanwar jadon <bhanwar09jadon@gmail.com>, Mansi Chahal <mansichahal104@gmail.com>

Cc: ENVIRO LEGAL DEFENCE FIRM <eldflegal@gmail.com>

Dear Sir,

Please find attached the copy of Chronology of events in the above mentioned matter on behalf of the Applicant in the MA.

Thanks

Shubham

On Behalf of Ms. Mansi Chahal, Advocate

Shubham Upadhyay**Advocate****Mobile:** +91-7351772000**Chronology.pdf**

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